

**IN THE INCOME TAX APPELLATE TRIBUNAL
“C” BENCH, MUMBAI**

**BEFORE SHRI VIKAS AWASTHY, JUDICIAL MEMBER &
SHRI AMARJIT SINGH, ACCOUNTANT MEMBER**

**ITA No. 2397/Mum/2021
(A.Y.2017-18)**

Ogilvy and Mather Pvt. Ltd., 5 th Floor, The ORB, Village Marol, Andheri (East), Maharashtra – 400 099	Vs.	The Asst. Commissioner of Income Tax 8(2)(1) Aayakar Bhavan, M.K. Road, Mumbai – 400 020
स्थायी लेखा सं./जीआइआर सं./PAN/GIR No: AAACO0427A		
Appellant	..	Respondent

Appellant by :	Hetal Sangani
Respondent by :	Vranda U. Matkari

Date of Hearing	24.05.2022
Date of Pronouncement	24.05.2022

आदेश / O R D E R

PER AMARJIT SINGH, AM:

The present appeal filed by the assessee are directed against the order passed by the CIT(A) NFAC, Delhi, which in turn arises from the order passed by the A.O. u/s 143(3) of the Income Tax Act, 1961 for A.Y. 2017-18.

2. At the outset, the ld. A.R. for the assessee brought to our notice that the assessee would like to withdraw its appeals. Hence, we dismiss the appeal as withdrawn.

3. In the result, the appeal of the assessee is dismissed as withdrawn.

Order pronounced in the open court on 24.05.2022

Sd/-

(VIKAS AWASTHY)
JUDICIAL MEMBER

Sd/-

(AMARJIT SINGH)
ACCOUNTANT MEMBER

Mumbai, Dated 24.05.2022

PS: Rohit

आदेश की प्रतिलिपि अग्रेषित/Copy of the Order forwarded to :

1. अपीलार्थी / The Appellant
2. प्रत्यर्थी / The Respondent.
3. संबंधित आयकर आयुक्त / The CIT(A)
4. आयकर आयुक्त(अपील) / Concerned CIT
5. विभागीय प्रतिनिधि, आयकर अपीलीय अधिकरण, अहमदाबाद / DR, ITAT, Mumbai
6. गार्ड फाईल / Guard file.

आदेशानुसार / BY ORDER,
सत्यापित प्रति // True Copy //

(Asst. Registrar)
ITAT, Mumbai